

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:6365
ANSWERED ON:06.05.2013
AMENDMENT IN MOTOR VEHICLES ACT
Karunakaran Shri P.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Sunder Committee has suggested any retrograde amendment in the Motor Vehicles Act, 1988;
- (b) if so, whether this proposed amendment seeks to delete the Sections 97 to 108 of the said Act which is made for protection of the workers;
- (c) if so, the details thereof and the response of the Government thereto;
- (d) whether the V.V. Giri National Labour Institute has also made any suggestions/ recommendations in this regard; and
- (e) if so, the details thereof along with the action taken by the Government on the basis of these suggestions/ recommendations?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) to (e) The recommendations of the Sunder Committee inter-alia include deletion of Chapter VI (Sections 97 to 108) of Motor Vehicles Act, 1988. Ministry invited comments of State Governments, Union Territory Administrations etc. on the various recommendations made by the Committee. The report of the Committee was uploaded on Ministry's official website also. Comments from a number of States/UTs and individuals/organisations etc. have been received. Ministry is examining the recommendations of the Committee in the light of the various comments and suggestions.